

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) The number of Dehs in Sind for which copies of Revenue records have been received from Pakistan is 2,847 and the number of Dehs for which records expeditious supply of the records.

(b) Under the agreement with Pakistan, copies of the records have to be supplied by the Pakistan Government. They have intimated that these records are under preparation. We continue to press them for expeditious supply of the records.

SHRI N. R. MALKANI: Is it a fact that Pakistan is much less interested in India receiving records of rights from non-Punjabis than India is interested in getting them from Pakistan?

SHRI MEHR CHAND KHANNA: I could not understand the question.

MR. DEPUTY CHAIRMAN: Your question is not clear.

SHRI N. R. MALKANI: Is Pakistan as much interested in sending records of rights as we are? I think it is much less interested.

SHRI JAWAHARLAL NEHRU: How do you measure people's interest? With what scales of values or balance? How can that question be answered by anybody? You can guess.

SHRI N. R. MALKANI: Are we taking any special steps for expediting the disposal of these cases?

SHRI MEHR CHAND KHANNA: We are taking very special steps. In fact, only about a month or so back, in the month of July, we have made a request to the Government of Pakistan that these records may be sent to us as early as possible. We have recently taken up this matter with the High Commissioner for Pakistan in India, if he could help us in getting these records out.

SHRI N. R. MALKANI: Is the possession of land or other property given to claimants in lieu of compensation short of legal transfer?

SHRI MEHR CHAND KHANNA: No, Sir, the position is this. Lands were allotted to those who came from West Pakistan. They could be divided into two heads, those coming from Punjab, of Punjabi extraction and those belonging to Sind, Bahawalpur, Baluchistan, N.W.F.P., etc. As regards the first category, we have got the records, and in other cases records are being received but the possession of nobody is being disturbed unless of course we find that the revenue records or the Jama bandhi records indicate the claim on which land has been allotted to be either bogus or fictitious or exaggerated.

DISPLACED PERSONS FROM EAST PAKISTAN—THEIR SETTLEMENT OUTSIDE WEST BENGAL

***527. SHRI MAHABIR PRASAD:** Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether it is a fact that the displaced persons from East Pakistan do not want to be settled outside West Bengal; and

(b) how many displaced persons from East Pakistan have been rehabilitated in States other than West Bengal?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) No. There however is a natural desire on the part of displaced persons from East Pakistan to be rehabilitated in West Bengal.

(b) About 1,33,260 families comprising of about 8 lakh individuals

SHRI MAHABIR PRASAD: May I know the number of families settled in Andamans?

SHRI MEHR CHAND KHANA: Andamans come under the colonisation scheme of the Ministry of Home Affairs. Eighty per cent. of the requirements of Andamans are fed by sending the displaced persons coming from East Bengal.

SHRI BHUPESH GUPTA: There is a report in the press that some of the refugees from East Bengal may be sent to Dandakaranya, the so-called Dandakaranya scheme. May I seek a little more light on the decisions of the Government with regard to this matter?

SHRI MEHR CHAND KHANNA: If a separate question is asked, I shall certainly give the position. This question relates to the rehabilitation of displaced persons in certain States.

SHRI PURNA CHANDRA SHARMA: What is the percentage of East Pakistani refugees so far rehabilitated in the various States?

MR. DEPUTY CHAIRMAN: He has already given you that number.

SHRI BHUPESH GUPTA: I was a little surprised at the hon. Minister's reply. Certainly Dandakaranya belongs to some States. It just does not hang in the air and it does not belong to Bengal either. Therefore, I would like to know from the hon. Minister as to whether there is any scheme for immediately sending some East Bengal refugees there and, if so, what is their number?

SHRI MEHR CHAND KHANNA: This question relates to the number of refugees settled in States outside West Bengal. Under the Dandakaranya scheme, no single person has been settled so far and that is why I gave that reply. Now, so far as this Dandakaranya scheme is concerned, I have replied in this House very often and have said that this scheme is being examined. A special officer has practically been appointed and a team is now going to be set up which will

go into the various aspects of the Dandakaranya scheme and we are laying the greatest emphasis on the health and other measures.

SHRI BHUPESH GUPTA: Do understand that until and unless the Report or the findings of the office are available to the Government no refugee would be sent there, for the present anyway?

SHRI MEHR CHAND KHANNA: Well, Sir, the report has already been received and examined and we are going to make a start with the scheme after the monsoon is over and our idea is to associate the displaced persons from the very beginning, possible, with the implementation of this scheme.

संयुक्त राष्ट्र महासभा की कार्यसूची में
हंगरी के प्रश्न का शामिल किया जाना

*५२८. श्री नवाब सिंह चौहान

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि क्या सरकार को सूचना है कि हंगरी में कुछ समाचारपत्रों में यह प्रचारित किया गया है कि भारत के प्रधानमंत्री हंगरी के प्रश्न को संयुक्त राष्ट्र महासभा की कार्यसूची में सम्मिलित करने के विरुद्ध थे; यदि ऐसा है तो क्या सरकार ने इस सम्बन्ध में कोई स्पष्टीकरण निकाला है ?

†[INCLUSION OF HUNGARY QUESTION
IN THE AGENDA OF THE U.N. GENERAL ASSEMBLY

*528. **SHRI NAWAB SINGH CHAUHAN:** Will the PRIME MINISTER please to state whether Government are aware that in some of the newspapers of Hungary it has been published that the Prime Minister of India was opposed to the Hungary question being included in the agenda of United Nations General Assembly if so, whether Government have issued any clarification in this respect?

†[English translation.